

Central Administrative Tribunal
Lucknow Bench Lucknow

Review Application No. 33/2006

In

CCP No. 39/2006

In

Original Application No. 167/ 2002.

This, the 13th day of September, 2012.

Hon'ble Justice Sri Alok Kumar Singh, Member (J)
Hon'ble Sri S. P. Singh, Member (A)

1. Dr. C.M. Gupta, Director, Central Drugs Research Institute, Lucknow.

Applicant

By Advocate Sri Pankaj Awasthi for Sri A. K. Chaturvedi.

Versus

R.S.L. Srivastava, aged about 70 years, S/o late shri S. S. Lal, R/oC-56, Mandir Park Road, Maha Nagar Extension, Lucknow.

Respondents

By Advocate Sri Amit Verma for Sri A. Moin.

Order (Dictated in Open Court)

By Hon'ble Justice Sri Alok Kumar Singh, Member (J)

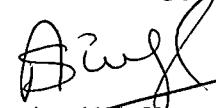
Heard and perused the record.

2. This review application against the order passed in contempt petition No. 39/2006 (in O.A. No. 167/2002) has been entertained as special case in view of the provision of Rule 24 of the CAT 1987. As mentioned in the detailed order passed at the initial stage by this Tribunal on 19.9.2006, there does not appear to be any substantial objection as far as error apparent on the face of record is concerned as shown in the review application and also in the aforesaid initial order. Resultantly, the order/direction contained in para 4 of the order of this Tribunal dated 23.8.2006 passed in CCP 39/2006 has to be treated as no-nest and accordingly it is so ordered.

3. Review application stands disposed of accordingly.



(S. P. Singh)
Member (A)



(Justice Alok Kumar Singh)
Member (J)

vidya